

- (2) The Appropriation Railways (No. 6) Bill, 1968.
- (3) The Indian Tariff (Amendment) Bill, 1968.
- (4) The Punjab Appropriation Bill, 1968.
- (5) The Pondicherry Appropriation Bill, 1968.
- (6) The Appropriation (No. 5) Bill, 1968.
- (7) The Bihar Appropriation (No. 2) Bill, 1968.

I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following ten Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 6th December, 1968 :—

- (1) The Judges (Inquiry) Bill, 1968.
- (2) The Indian Railways (Amendment) Bill, 1968.
- (3) The Madras State (Alteration of Name) Bill, 1968.
- (4) The Deposit Insurance Corporation (Amendment) Bill, 1968.
- (5) The Food Corporations (Amendment) Bill, 1968.
- (6) The Banking Laws (Amendment) Bill, 1968.
- (7) The Essential Services Maintenance Bill, 1968.
- (8) The State Agricultural Credit Corporations Bill, 1968.
- (9) The Legislative Assembly of Nagaland (Change in Representation) Bill, 1968.
- (10) The Insurance (Amendment) Bill, 1968.

PUBLIC ACCOUNTS COMMITTEE

Forty-first Report

SHRI M. R. MASANI (Rajkot) : I beg to present the Forty-first Report of the Public Accounts Committee on Paragraph 41 of

Audit Report (Civil), 1968, relating to the Ministry of Home Affairs regarding Avoidable Expenditure.

ESTIMATES COMMITTEE

Seventieth Report

SHRI P. VENKATASUBBAIAH (Nandyal) : I beg to present the Seventieth Report of the Estimates Committee on the Ministry of Railways—Railway Electrification Projects.

12.05 hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS

MR. SPEAKER : I have to inform the House that I have received notice of a motion of no-confidence in the Council of Ministers under rule 198 from Sarvashri P. Ramamurti, Rabi Ray, P. K. Vasudevan Nair, Madhu Limaye and S. M. Banerjee.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, क्या हा रहा है। हम को एक बात उठानी है कार्य सूची के बारे में।

MR. SPEAKER : How does it arise when the no-confidence motion is before the House ? On what subject ? Which item of the agenda ?

श्री मधु लिमये : आज आप कार्य सूची देखिये उसमें आज ध्यान आकर्षण का कोई सुभाव नहीं लिया गया है। डायरेक्शंस आप अगर पढ़ियेगा तो उसमें लिखा हुआ है कि ध्यान आकर्षण वाले...

MR. SPEAKER : The Chair has the right to admit or not to admit a calling attention on a particular day.

Now, I come to the no-confidence motion.

The motion reads as follows :

"That this House expresses its want of confidence in the Council of Ministers."

The reasons given are :

"The rebuff by the electorate of the Central Government's policies of toppling the elected Governments and reversing the popular verdicts in West Bengal, Bihar and the Punjab.

The encouragement of aggressive regional movements such as Shiv Sena, Lachit Sena, etc.

Failure to promote balanced development of different parts of the country and different parts of individual States."

May I request those Members who are in favour of leave being granted to this motion to rise in their places?

I find there are more than fifty members in favour of leave being granted. Leave is granted.

श्री रवि राय (पुरी) : अध्यक्ष महोदय, मेरा सुझाव है कि बिजनेस ऐडवाइजरी कमेटी बुला कर, कि यह कब लिया जाय अविश्वास प्रस्ताव, वहीं तय हो जाना चाहिये।

MR. SPEAKER : I will have to ask the Government also about it. Last time the opposition did not want the Government to continue even for one hour. They said, the Government could not function and do any business and therefore, it must be discussed here and now. Government accepted the challenge and even though normally after the President's Address we adjourn, on that day the opposition insisted and we immediately began the discussion. Now also I must ask the Government.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : We have no objection. We are prepared to take it up now.

MR. SPEAKER : Government is prepared. If the opposition wants a little time, I can take it up tomorrow.

श्री मधु लिमये : मेरा सुझाव है कि एक बजे के बाद तुरन्त बैठें बिजनेस ऐडवाइजरी कमेटी में और तुरन्त तय करें कि कल लेना है या कब लेना है।

SHRI SURENDRANATH DWIVEDI (Kendrapara) : I do not think it is necessary for the Business Advisory Committee to con-

sider it because the rules provide that you are to fix the time after consulting the Leader of the House. We did not think there was any necessity for such a motion, but now that it has come, it should be discussed just now.

MR. SPEAKER : I think so. Government is ready. The Business Advisory Committee may decide other items of work.

श्री छटल बिहारी बाजपेयी (वलरामपुर) : अध्यक्ष महोदय यह निर्णय करना होगा कितना समय आप देंगे और इसके बारे में अगर आप चर्चा कर लें तो कोई आपत्ति नहीं है क्योंकि एक बजे के बाद हम मिल सकते हैं और इसका निर्णय कर सकते हैं कि कितना समय देना होगा।

MR. SPEAKER : It is true. But we cannot keep this hanging. Keeping this pending and discussing other subjects will not look fair.

श्री मधु लिमये : दो बजे लीजिये।

SHRI S. M. BANERJEE (Kanpur) : Let it start from 2 o'clock.

MR. SPEAKER : We will take up at 2 o'clock. The only point to be decided is whether it should be discussed for one day or 1½ days or for 5 hours. We are taking it up at 2 o'clock.

12.09 hrs.

CUSTOMS (AMENDMENT) BILL, 1968

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : The Customs (Amendment) Bill, 1968 was introduced in the Lok Sabha on the 3rd December, 1968. Because of heavy legislative programme of the Lok Sabha, the Bill could not be taken up for consideration. As the House is aware, Customs (Amendment) Ordinance, 1969, incorporating the basic provisions of the Bill has since been promulgated by the President on the 3rd January, 1969. At the time of issuing the Ordinance, it was considered desirable to make certain drafting changes so as to make the provisions clear. These drafting changes had been incorporated in the Ordinance.